

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 604**  
**IB-587/ND/2023**

**IN THE MATTER OF:**  
**Jammu and Kahsmir Bank Ltd.**

**...PETITIONER**

**Vs.**

**L.D Crystals Pvt Ltd.**

**...RESPONDENT**

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 16.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :Adv. Syed Arsalan, Adv. Prateek  
Khaitan, Adv. Chatanya Sharma,  
Adv. Shitij Chakravarty.

**For the Respondent/Corporate Debtor** :  
**ORDER**

Ld. counsel on behalf of the Financial Creditor is present and submitted that in terms of order dated 03.06.2024 they have filed their written submissions as well as the valid AFA of the proposed IRP. Order in this matter is **reserved**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**